

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 55/MP/2019**

- Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 27 and 33A of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for time extension of achieving financial closure as provided under Clause 9.3.2 of the Detailed Procedure issued by the Central Commission for 'Grant of Connectivity to projects based on Renewable sources to the inter-State Transmission System' dated 15.5.2018.
- Petitioner : Vaayu Renewable Energy (Mevasa) Private Limited
- Respondent : Power Grid Corporation of India Limited (PGCIL)
- Date of Hearing : 5.9.2019
- Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Parties Present : Shri M.G. Ramachandran, Sr. Advocate, Vaayu Renewable  
Shri Shubham Arya, Advocate, Vaayu Renewable  
Ms. Tanya Sareen, Advocate, Vaayu Renewable  
Ms. Anushree Bardhan, Advocate Vaayu Renewable  
Shri Ashish Srivastav, Vaayu Renewable  
Ms. Suparna Srivastav, Advocate, PGCIL  
Ms. Sanjana Dua, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Ranjeet Rajput, PGCIL  
Shri Swapnil Verma, PGCIL  
Dr. V. N. Paranjape, PGCIL  
Shri Siddharth Sharma, PGCIL  
Shri S. M. Fahad, PGCIL

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that despite change in Land Policy by Government of Gujarat making the Petitioner ineligible for allocation of revenue land, the Petitioner has taken substantial steps to execute its 300 MW wind projects to be connected at Jam-Khambhaliya sub-station. Learned senior counsel submitted that only aspect to be undertaken in regard to the conditions of Stage II connectivity is the financial closure. However, to achieve the financial closure and funding arrangement for the project, the commissioning date of the wind



projects will have to be finalised matching with the commissioning of the Jam-Khambhaliya sub-station and therefore, the Petitioner could only achieve the financial closure once the Respondent firms up the exact date of commissioning of the said sub-station. Learned senior counsel further submitted that as per the application for the Stage- II Connectivity, Petitioner's entire 300 MW Project is expected to be commissioned by 30<sup>th</sup> June, 2020.

2. Learned counsel for the Respondent, PGCIL submitted that the construction of the bay reserved for the Petitioner at Jam-Khambhaliya sub-station has been undertaken on Tariff Based Competitive Bidding (TBCB) route and is expected to be completed by March, 2021. Learned counsel submitted that PGCIL has been communicating the status of construction to the generators regularly in Joint Co-ordination Committee Meetings. Learned counsel further submitted that the Detailed Procedure framed under the Connectivity Regulations is to ascertain the readiness of the generators and not of the Respondent. However, if the Commission is of the opinion that there should be corresponding obligation on the Respondent, the Commission may give direction as to the treatment towards milestones provided under the Detailed Procedure for the generators when there is delay on part of the Respondent.

3. After hearing the learned senior counsel for the Petitioner and learned counsel for the Respondent, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

